

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:2428  
ANSWERED ON:17.03.2008  
DEFAULTING UNITS ESTABLISHMENTS AND EMPLOYERS  
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**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) the number of defaulting units, establishments and employers in depositing the Provident Fund with the authority though collected from the workers and employees during each of the last three years and thereafter, till date alongwith total amount involved therein, State-wise;
- (b) whether the Government has taken any action to recover the such amount;
- (c) if so, the details thereof alongwith the amount recovered from them during the said period, State-wise;
- (d) whether the Government proposes to take stringent action against such defaulters apart from the steps already being taken; and
- (e) if so, the details thereof?

**Answer**

MINISTER OF THE STATE (INDEPENDENT CHARGE) IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI OSCAR FERNANDES)

- (a): The number of defaulting establishments (un-exempted sector) as on 31st March 2005, 2006 & 2007 was 40608, 76476 & 72554 respectively. This includes the establishments, which have defaulted in remittance of employee's share of contribution. The Region-wise details of the number of defaulters and amounts due during the last three years are given at Annexure - 'A'.
- (b): Recovery of dues is effected in accordance with the provisions of the Employees' Provident Funds & Miscellaneous Provisions Act, 1952. This includes attachment of bank accounts, movable/immovable properties, arrest of defaulters, etc.
- (c): The details of amounts recovered during the last three years are given at Annexure - 'B'.
- (d) & (e): Besides launching of prosecution under section 14 of the Act against defaulters, complaints are also filed under section 406/409 of Indian Penal Code against those establishments which deduct employees' share but fail to remit the same to the Employees' Provident Fund Organization.